

GOVERNMENT OF INDIA  
MINISTRY OF FOOD PROCESSING INDUSTRIES  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 2833**  
ANSWERED ON 24.03.2023

**FSSAI STANDARDS FOR MICRO FOOD ENTERPRISES**

**2833. SHRI ELAMARAM KAREEM:**

Will the Minister of *FOOD PROCESSING INDUSTRIES* be pleased to state:

- (a) whether Government has any proposal to ensure that all the micro food enterprises get Food Safety and Standard Authority of India (FSSAI) standards for global outreach;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps being taken by Government to create self-sufficiency in food producing sectors and the progress attained, so far?

**ANSWER**

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
(SHRI PRAHLAD SINGH PATEL)

(a) & (b). Section 31(1) of Food Safety and Standards Act, 2006 relating to licensing and registration of food business provides that "no person shall commence or carry on any food business except under a licence." Accordingly, Food Safety and Standard Authority of India (FSSAI), constituted under the provisions of this Act, prescribes science based standards for food business operators including micro food processing enterprises to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption.

(c). Department of Agriculture and Farmers Welfare is implementing several schemes namely Soil Health Card Scheme, Neem Coated Urea, Paramparagat Krishi Vikas Yojana (PKVY), Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Pradhan Mantri Fasal Bima Yojana (PMFBY), etc. to revitalize agriculture sector for increasing the food production and achieving self-sufficiency in food producing sectors. Assistance is provided under these schemes for introduction of high yielding variety of seeds, new cultivation methods, use of modern technology coupled with controlled and efficient irrigation system, improvement in soil health and its fertility, etc.

\*\*\*\*\*